

**Central Administrative Tribunal
Principal Bench**

OA No.1483/2016

New Delhi, this the 3rd of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

R.D. Gupta
Aged about 65 years
S/o Late Sh. D.R. Gupta
102, Amar JyotiKunj
Mayur Vihar, Phase-1, Delhi-91 ..Applicant

(By: Applicant in person)

Versus

Union of India thorough

1. Secretary, Ministry of Finance
Department of Revenue
North Block, New Delhi-110001.
2. Chairman, Central Board of Direct Taxes
Ministry of Finance
Department of Revenue
North Block, New Delhi
3. Pr. Director General of Income Tax(Vigilance)
Dayal Singh Library
1, Deen Dayal Upadhyay Marg
New Delhi. ..Respondents

(By Advocate: Shri P.K. Singh for Shri Rajeev Kumar)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

The applicant has challenged the disciplinary proceedings initiated against him vide impugned charge sheet dated 21.06.2007. Though the inquiry officer was

appointed, the inquiry has not been completed. The respondents have filed counter affidavit annexing thereto copy of order dated 07.03.2017 whereby the disciplinary authority has withdrawn the charge memorandum dated 21.06.2007 served upon the applicant. It is this memo which is subject matter of challenge in the present OA. In view of the withdrawal of the Charge Memo, this Original Application is rendered infructuous. Dismissed as such.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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